

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

208. C.P. (IB)/24(MB)2024

**IN THE MATTER OF**

Matangi iron & steel company

... Petitioner

Vs

NEW CONSOLIDATED CONSTRUCTION COMPANY LIMITED ... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 22.03.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Devashish Godbole (VC)

For the Respondent: Adv. J. D'souza (PH)

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**ORDER**

Ld. Counsel for the Respondent once again prays for time to file reply. The perusal of the order dated 13.02.2024 shows that on that date also the time was sought to file reply. In the interest of justice, one last opportunity is granted to the Respondent to file reply subject to payment of cost of Rs. 15,000/- in *Prime Minister Relief Fund* through "*Bharatkosh*". Adjourned to **19.04.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/